

(v) Court of University of Delhi

Title: Motion for election of members to the Court of University of Delhi. (Motion adopted).

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I beg to move the following:-

"That in pursuance of statute 2 (1) (xix) and (3) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi, subject to the other provisions of the Statutes. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

MR. SPEAKER: The question is:

"That in pursuance of statute 2 (1) (xix) and (3) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi, subject to the other provisions of the Statutes. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

The motion was adopted.